

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**Appeal No. 347 of 2017 &  
IA No. 927 of 2017**

**Dated: 3<sup>rd</sup> July, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of :**

**Ajmer Vidhyut Vitran Nigam Ltd. & Anr. ...Appellant(s)  
Vs.  
M/s Srinivas Sangmarmar Pvt. Ltd. & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Dhruv Varma h/f  
Mr. Aditya Madan

Counsel for the Respondent(s) : Mr. R.K. Mehta  
Ms. Himanshi Andley for R-3

**ORDER**

Mr. Dhruv Varma, proxy counsel appearing on behalf of the appellant states that learned counsel appearing for the appellant is in some personal difficulty and an adjournment is sought on that ground.

As agreed by learned counsel for the parties, list the matter on **07.08.2018.**

**(Justice N. K. Patil)  
Judicial Member  
ts/mk**

**(I.J. Kapoor)  
Technical Member**